

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

Original Application No. 118/2022(WZ)

Mr. Sandeep S. SheteApplicant

Versus

M/s Gayatri Cold Storage & Ors.Respondent(s)



Reply – Affidavit on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 3

I, Nitin Shinde, Age – 56 years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune – II i.e. Respondent No. 3, having my office at 2nd Floor, Jog Center, Wakdewadi, Pune - 411 003 do hereby state on solemn affirmation as under –

- 1) I say and submit that the Applicant has filed this application against Respondent No. 1 for running the cold storage unit illegally without obtaining Consent from the M. P. C. Board.
- 2) I say and submit that the Respondent MPC Board had granted Consent to Operate to the Respondent No. 1 i.e. M/s Gayatri Cold Storage, Sr. No. 105/3, Dhere Bungalow, Manjari Bk., Taluka Haveli, Dist. Pune for cold storage and milk packaging activity on 20/11/2019, which was valid till 30/4/2021. A copy of the said

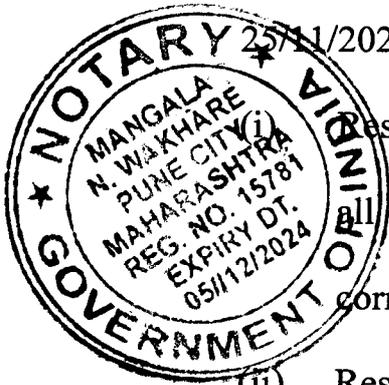
Consent to Operate dated 20/11/2019 has been attached and annexed as an **Annexure – A to the Application Copy.**

3) I say and submit that the Respondent No. 1 had applied for renewal of Consent to the MPC Board which was refused by the Respondent Board vide letter dated 18/9/2021 which has been attached and annexed as an **Annexure – B to the Application copy.**

4) I say and submit that the MPC Board had received complaint regarding discharge of untreated industrial effluent outside the factory premises of Respondent No.1.

5) I say and submit that in order to verify the complaint, the official of the MPC Board visited to the Respondent No.1 industry on

25/11/2022 and observed as under :-



Respondent No. 1 is not operating ETP scientifically with all units and ETP machinery parts have been found in corroded manner;

(ii) Respondent No. 1 is discharging untreated effluent outside the industry premises;

(iii) Respondent No. 1 has not provided air pollution control system to the boiler and not provided monitoring facility as per CPCB guidelines;

- (iv) Respondent No. 1 has not provided metering system to the bore well.

Based on the aforesaid non-compliances, the MPC Board has issued Proposed Directions vide letter dated 19/12/2022 to Respondent No.1. A copy of the Proposed Direction dated 19/12/2022 is attached and annexed herewith as an **Annexure – I**.

- 6) I say and submit that in the interest of natural justice, the MPC Board has extended personal hearing to the Respondent No. 1 on 23/12/2022 and on the basis of discussions during the course of personal hearing, the MPC Board has issued Interim Directions to Respondent No.1 vide letter dated 28/12/2022. A copy of the Interim Direction dated 28/12/2022 is attached and annexed herewith as an **Annexure – II**.

I say and submit that in order to verify the compliance, the Officials of the MPC Board at Pune carried out the visit to the Respondent No. 1 Industry on 4/1/2023 and observed as follows:-

- i) During visit, trade effluent is sent to the ETP, which is consisting of the collection tank, manual scrapping arrangement, equalisation tank with chemical dosing (manually), aeration tank with diffused aerators, clarifier tank, intermediate tank / filter feed tank, tertiary pressure



sand filter PSF and activated carbon filter ACF, sludge drying beds (2 nos.).

- ii) The representative of Respondent No.1 informed that maintenance work of the ETP like pumps and pipes were replaced / repaired, instruments coloured for avoiding corrosion etc. was carried out on 2/1/2023; treated effluent is sent for their green house and fruit garden purpose.
- iii) Respondent No. 1 Industry has installed one 300 Kg/Hr capacity boiler at site and same is found provided with cyclone type dust collector following by a stack of approx. 11 meter in height. The said stack is provided with porthole and platform.

Respondent No. 1 has provided one magnetic flow meter at inlet raw water from one bore well; date of installation is 22/12/2022.

- v) Respondent no. 1 representative informed that an application was made by the industry for obtaining NOC from CGWA.

A copy of the Visit Report dated 4/1/2023 is attached and annexed herewith as an **Annexure – III**.

- 8) I say and submit that based on the observations and compliances made by the Respondent No.1-Industry, the MPC Board has



granted renewal of Consent to Operate to M/s Gayatri Cold Storage i. e. Respondent No. 1 on 13/1/2023 for cold storage and milk packaging only which is valid for a period up to 30/4/2027. A copy of the renewal of Consent to Operate dated 13/1/2023 is attached and annexed herewith as an **Annexure – IV**.

- 9) I say and submit that as per Circular dated 12/7/2022 – ‘Provision of penal fees for occupiers violating combine consent regime prescribed under the Air / Water Act - reg’, the MPC Board has imposed penal charges of Rs. 52,397/- considering lapse of days in obtaining renewal for Consent to Operate from the MPC Board on Respondent No. 1 Industry and Respondent No. 1 has paid those penal charges which reflects in the Consent to Operate dated 13/1/2023.

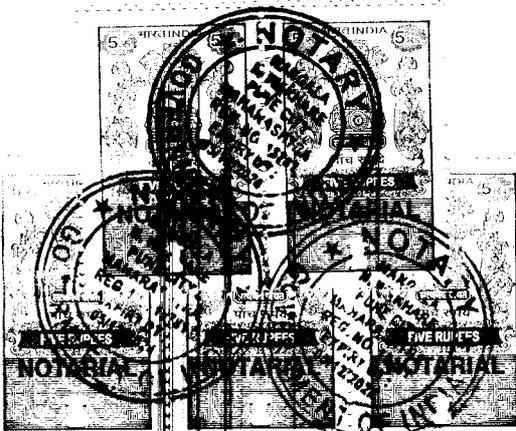
Solemnly affirmed on this ...st... Day of February, 2023 at Pune.

I know the affiant.

For and on behalf of Maharashtra
Pollution Control Board i.e.
Respondent No. 3

ADVOCATE

Nitin Shinde
01/02/23
(Nitin Shinde)
Sub – Regional Officer,
MPCB – Pune II



BEFORE ME

Mangala N. Wakhare
MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
01 FEB 2023

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



Jog Centre, 3rd Floor,
 Wakdewadi,
 Old-Pune Mumbai Road,
 Pune- 411003

"Your Service is our Duty"

MPCB/ROP/PD/ 22/2/9000A

Date: 19/12/2022

To,
 M/s. Gayatri Cold Storage,
 Sr. No. 105/3, Dhere Bunglow, Manjari Bk.,
 Tal Havell, Dist. Pune.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

Ref: 1) Consent to operate granted by the Board and applied for renewal of consent.
 2) Complain received to this office against water pollution.
 3) Board Official visit to your industry on 25.11.2022
 4) Proposal resubmitted by SRO Pune II vide legal module no. MPCB-LEGAL-ACTION-291122002

WHEREAS, you are operating your industry located in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Wastes (Management & TM) Rules, 2016.

AND WHEREAS, the Board had granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 and amendments thereof.

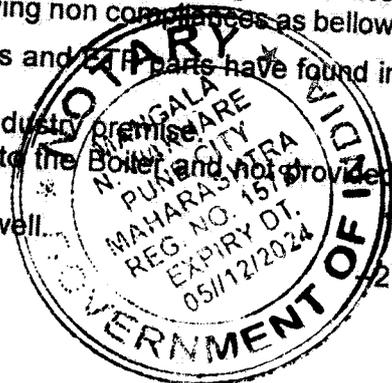
AND WHEREAS, it is obligatory on your part to obtain valid consent time to time as per consent conditions and comply with the same.

AND WHEREAS, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, this office has received compliant regarding discharge of untreated industrial effluent outside the factory premises, non-obtaining of consent, Non-functional of ETP and violation of Environmental Acts.

AND WHEREAS, Board Official has visited to your Industry and Sub Regional Officer Pune II has submitted legal proposal (ref. 3 & 4) with the following non compliances as bellow.

- 1) You are not operating ETP scientifically with all units and ETP parts have found in corroded manner.
- 2) You are discharging untreated effluent outside the industry premise.
- 3) You have not provided air pollution control system to the Boiler and not provided monitoring facility as per CPCB guidelines.
- 4) You have not provided metering system to the bore well.



2

-2-

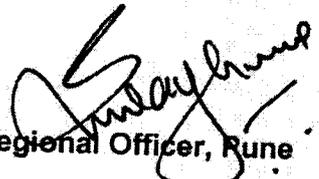
AND WHEREAS, from the record of this office and observations made during the visit, I came to the conclusion that you are not complying with the Board's consent conditions and the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, Shankar Waghmare, Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your unit shall not be directed to close down the manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your unit?

You are hereby directed to remain present for personal hearing on **23.12.2022** at **1.00 pm** in the office of the Regional Officer, M.P.C. Board, Pune, Jog Center, 3rd Floor, Wakdewadi, Pune-03 along with the action Plan towards the compliance of above related points, else this office rather be compelled to initiate further action as deemed fit in your case as per the provisions of various Environmental enactments, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer, Pune

Copy Submitted for information to

1. Joint Director(WPC), M.P.C. Board, Mumbai.
2. Law & Policy Div. M.P.C. Board Mumbai.

Copy to-

The Sub-Regional Officer, M.P.C. Board, Pune II :- You are directed to communicate to the industry and be present for personal hearing as per schedule as above with present status report.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/ID/ 22/2280002

Date: 28/12/2022

To,
M/s. Gaytri Cold Storage,
Sr No. 105/3, Dhere Bunglow,
Manjari (bk), Tal. Havell, Dist. Pune

Sub: Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

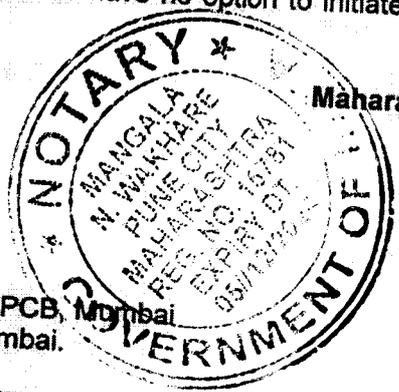
- Ref :**
- 1) Application for Consent to Operate vide UAN No. MPCB-CONSENT-0000153450, Dtd. 18/11/2022
 - 2) Legal Action Proposal Submitted by Sub Regional Officer Pune-II vide MPCB- LEGAL-ACTIONS-291122002, Dtd. 14/12/2022
 - 3) Proposed Directions issued vide no. MPCB/ROP/PD/2212190004, Dtd. 19/12/2022
 - 4) Reply submitted to proposed directions vide letter dtd. 22/12/2022
 - 5) Personal Hearing Extended on 23/12/2022

With reference to proposed directions vide referance (1) above and the personal hearing extended on 23/12/2022.

Considering your reply and submissions during the hearing and Sub Regional Officer Pune-II report, you are hereby directed to strictly complied with the following Interim Directions,

1. You shall complete the maintenance work of effluent treatment plant within 02 days and treated effluent shall be disposed as per norms.
2. You shall provide the sampling and monitoring facility to the Boiler as per CPCB guidelines within 08 days.
3. You shall provide metering system to the Borewell within 02 days.
4. You shall obtain NOC from Central Ground Water Authority for extraction of ground water, if extracting ground water in excess quantity more than the existing permission.
5. You shall submit Bank Gurantee of Rs. 50,000/- (Fifty Thousand Only) towards ensure the compliance of the above directions. The Bank guarantee shall submit within 15 day in favor of Regional Officer, MPC Board, Pune.

You shall submit action taken report on above directions, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.



For and on behalf of
Maharashtra Pollution Control Board

[Signature]
Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pune-II : You shall verify the compliance of above directions and submit report accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

SUB-REGIONAL OFFICE - Pune II.

Phone No. 020-2581 1698
 Fax No. 020-2581 1029
 Email ID - sropune2@mpcb.gov.in
avinash.kadale@mpcb.gov.in



Jog Center 2ND & 3rd floor,
 Wakdewadi, Pune - Mumbai
 Road, Shivajinagar, Pune-
 411003.

:- Visit Report :-

Date: 04/01/2023

1) Name & address : *M/s. Gayatri Cold Storage,
 Sr. No. 105/3, Dhere Banglow,
 Manjari (Bk), Tal-Haveli, Dist. Pune.*

2) Date of Visit: *4th Jan 2023*

3) Industry representative (Tel/Mob/E-mail): *Mr. Karan Vijay Dhere, G. 19,
 9011784500
 vijaydhere@live.in*

4) Consent Status:

*Obtained in Orange/SSI wide Boards Consent dtd.
 20/11/2019 for Cold Storage & milk Packaging - 2,00,000
 1/4th day valid up to 30/04/2024.*

5) Observations/Additional Information:

*This has in reference with the legal Action No. MPCB-
 LEGAL-ACTIONS - 291122002 regarding verification of the
 compliance of Interim Directions dtd. 28/12/2022.
 Accordingly today on 4th Jan 2023 the undersigned -
 Mr. A. V. Kadale (FO) and Mr. Uday Yadav (FO) have visited
 industry and noted following point-wise compliances of
 Interim Directions dtd. 28/12/2022*

2. Present Status of I.D. point No. 1 :- *During visit trade
 effluent found sending in to ETP only. The said ETP
 consisting of collection tank - manual scrapping arrange-
 ment, equalization tank with chemical dosing (manually),
 aeration tank with diffused aerators, clarifier tank,
 Intermediate tank / Filter feed tank, tertiary pressure
 sand filter PSF and activated carbon filter ACF, sludge
 Drying Beds (02 nos).*

*Further it is informed by industry representative that
 maintenance work of ETP such as change of media of
 ACF, PSF carried out on 02/01/2022, SOB's media also
 (P.T.O.)*



changed, pumps and piping replaced/ repaired, instruments colored for avoiding corrosion etc. Entire treated effluent is found sending in to about 2 acres of own land for their greenhouse and fruit garden.

- 3. Present Status of I.D. Point No. 2 :- Industry has installed one 300 kg/hr capacity boiler at site and same is found provided with cyclone type dust collector followed by a stack of approx 11 meter height. The said stack is provided with porthole and for platform direct roof of crate-washing shed is available.
- 4. Present Status of I.D. Point No. 3 :- Industry has provided one magnetic flow meter at inlet raw water from one borewell. Current reading is 0000730 .m3. Date of installation is 22/12/2022.
- 5. Present status of I.D. Point No. 4 :- Industry representative informed that an application made for obtaining NOC from CGWA (copy of said application is attached).
- 6. Present Status of I.D. Point No. 5 :- It is informed that the Bank Guarantee of Rs. 50,000/- will be submitted within two days period.

KVDhere
04/01/2023

(Karan Dhere)
GM, Gayatri Cold Storage

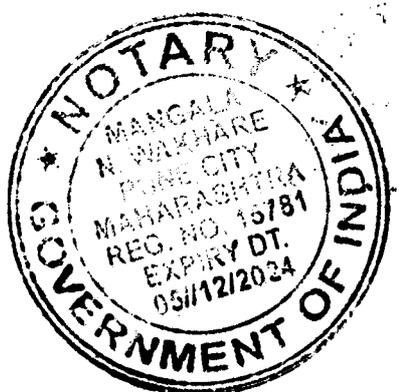


Uday Yandav

(Uday Yandav)
FO, MPCB, P-II

Kadale
04/01/2023

(Aminash V. Kadale)
FO, MPCB, Pune-II



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune -
 411003.

ORANGE/S.S.I (O24)
No:- Format1.0/RO/UAN
No.0000153450/CR/2301001321

Date: 13/01/2023

To,
M/s. GAYATRI COLD STORAGE,
SR. NO. 105/3,MANJARI BUDRUK,
TAL. HAVELI, DIST. PUNE



Your Service is Our Duty

Sub: Application for Renewal of consent to operate.

Ref:

1. Your application for grant of Renewal of Consent to Operate (UAN No. MPCB-CONSENT-0000153450)
2. Board's granted consent to operate vide No. RO-PUNE/CONSENT/1911000888 dtd.20.11.2019

Your application No.MPCB-CONSENT-0000153450 Dated 18.11.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule annexed to this order:

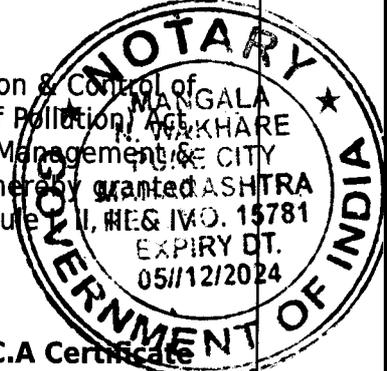
1. The consent to renewal is granted for a period up to 30/04/2027
2. The capital investment of the project is Rs.3.1940 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Cold Storage and Milk Packaging only	400000	Lit/Day

(Without Milk Processing)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	7.0	As per Schedule-I	On land for gardening
2.	Domestic effluent	4.0	As per Schedule-I	Soaked in soak pit



5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	BOILER	1	As per Schedule -II
2	2	DG Set 125 KVA	1	As per Schedule -II

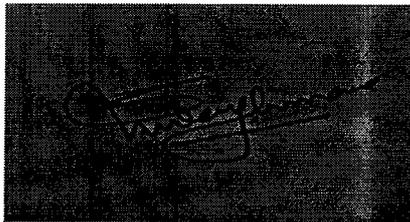
6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP sludge	150	Kg/Day	NA	Used as manure

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

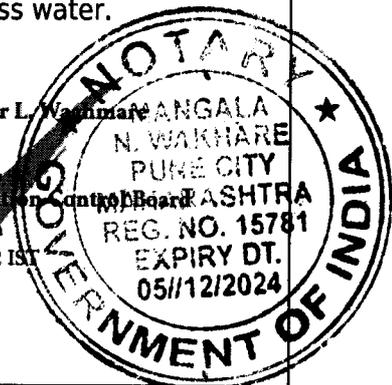
Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
- The applicant shall not use plastic and plastic packaging material, which are banned as per the provision of Maharashtra Plastic & Thermocol Products (Manufacture, Usage, Sale, Transport, and Handling & Storage) Notification 2018 and further amendments.
- The applicant shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH), in case of store /handle/ process the Hazardous Chemicals.
- This consent is issued without prejudice to the order being passed by the Ho'ble NGT in the Original Application No. 118/2022 (WZ).
- The applicant shall submit the amended NOC for CGWA for ground water extraction till that Industry shall comply with the existing NOC issued by CGWA and shall not use the excess ground water till to obtain amended NOC from CGWA for excess water.



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Signed by: Shankar L. Waghmare
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
ropune@mpcb.org
2023-01-13 11:32 IST



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2211002573	18/11/2022	Online Payment
2	69781.00	TXN2301002129	13/01/2023	Online Payment
3	52397.00	TXN2211003176	13/01/2023	Online Payment
4	31500.00	TXN2301002131	13/01/2023	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Pune II
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
 - Sub-Regional Officer, MPCB, Pune II: Ensure the compliance of consent conditions
3. and submit the compliance reports periodically being the matter is subjudiced before Hon'ble NGT (WZ).

SCHEDULE-I

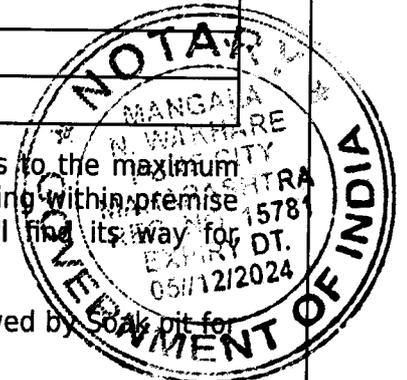
Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 50.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process, Aeration tank with diffusers, intermediate tank / filter feed tank,), Tertiary (Pressure sand filter, Activated carbon filter), Sludge treatment (Sludge drying bed) for the treatment of 7.0 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	TDS	250
(7)	Chloride	600
(8)	Sulphate	100

- C] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 4.0 CMD of sewage.
 - B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100



- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	9.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	BOILER	Cyclone Stack Cyclone type Dust collector	11.00	BRIQUETTES 15 Kg/Hr	0.1	SO2	0.432 Kg/Day
						TPM	150 Mg/Nm ³
2	DG Set 125 KVA	Acoustic Enclosure Stack	2.50	Diesel 10 Ltr/Hr	0.1	SO2	2.4 Kg/Day
						TPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of consent to operate	Rs.50000	15 days	Compliance of consent conditions	continuous	31.08.2027

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Consent to operate	Rs.50000	15 days	Compliance of consent conditions	Rs. 50,000	For non compliance reported.

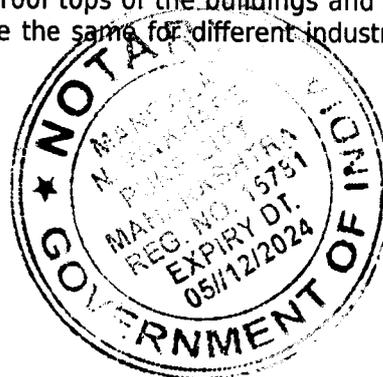
BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

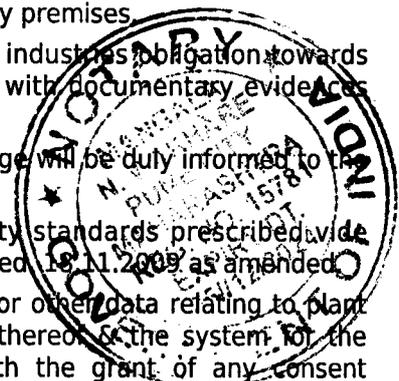
1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant



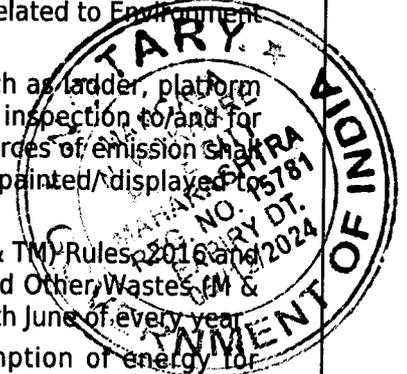
3. Conditions for D.G. Set

- a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industry's obligation towards consent and pollution control compliance's duly supported with documentary evidence (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated 16.11.2005 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.



15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.



30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

